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PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

A BILL

further to amend the Ganpat University Act, 2005.

It is hereby enacted in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Ganpat University (Amendment) Act, 2016.

Short title and commencement.

(2) It shall come into force at once.

Guj. 19 of 2005. 2. In the Ganpat University Act, 2005 (hereinafter referred to as "the principal Act"), in section 2,-

Amendment of section 2 of Guj. 19 of 2005.

(1) for clause (d), the following clause shall be substituted, namely:-

“(d) “Director General” means the Director General of the University appointed under section 18;”;

(2) after clause (1), the following clause shall be inserted, namely:-

“(1-a) “Regulatory Body” shall have the meaning as defined by clause (p) of section 2 of the Gujarat Private Universities Act, 2009;”.

Guj. 8 of 2009.

Amendment of
section 3 of
Guj. 19 of 2005.

3. In the principal Act, in section 3, in sub-section (2), for the words "the Director", the words "the Director General" shall be substituted.

Amendment of
section 4 of
Guj. 19 of 2005.

4. In the principal Act, in section 4, -

(1) for the words "and humanistic for the advancement of mankind", the words "humanistic, law, fashion designing, architecture, nursing, sports, dairy, animal husbandry, agriculture, forestry, fisheries and any other educational disciplines for the advancement of mankind" shall be substituted;

(2) for clauses (ii), (iii), and (iv), the following clauses shall be substituted, namely :-

"(ii) to create centers of excellence for providing knowledge, education, training and research facilities of high order in the field of science, technology, dental, medical, physiotherapy, paramedical, pharmacy, commerce, management, humanistic, law, fashion designing, architecture, nursing, sports, agriculture, forestry, fisheries and other related professional education as per its current status and such other matters as may develop in future, including continuing education and distance learning;

(iii) to develop patterns of teaching for a certificate or diploma courses, undergraduate and post-graduate courses and at doctoral level and to maintain a high standard of education, its applications; to create capabilities for upgrading science and technology, dental, medical, physiotherapy, paramedical, pharmacy, commerce, management, humanistic, law, fashion designing, architecture, nursing, sports, agriculture, forestry, fisheries courses;

(iv) to develop training facilities and to make arrangements for training in higher education, professional education and allied fields, to provide for inter-relationship for national and international participation, in the field of science and technology, dental, medical, physiotherapy paramedical, pharmacy, commerce, management, law, fashion designing, architecture, nursing, sports, agriculture, forestry, fisheries and its allied fields.";

(3) after clause (vi), the following clause shall be added, namely:-

"(vii) to set up off-campus centres, study centres and examination centres within the State subject to the permission of the regulatory bodies under any law made by the Parliament and any regulations, rules etc., made by the regulating bodies.".

5. In the principal Act, in section 6, -

Amendment of
section 6 of
Guj. 19 of
2005.

(1) for clause (ii), the following clause shall be substituted, namely :-

“(ii) to provide for instruction, training, research advancement and dissemination in such branches of knowledge or learning pertaining to science, technology, dental, medical, physiotherapy, pharmacy, commerce, management, humanistic, law, fashion designing, architecture, nursing, sports, agriculture, forestry, fisheries and allied areas;”;

(2) for clause (ix), the following clause shall be substituted, namely :-

“(ix) to sponsor and undertake research in the different areas of science, technology, dental, medical, physiotherapy, pharmacy, commerce, management, humanistic, law, fashion designing, architecture, nursing, sports, agriculture, forestry and fisheries;”;

(3) for clause (xii), the following clause shall be substituted, namely :-

“(xii) to develop and maintain relationships with teachers, researchers

forestry, fisheries and allied areas in any part of the world for achieving the objects of the University;”.

6. In the principal Act, in section 9, in clause (b), for the words “The Director”, the words “The Director General” shall be substituted.

Amendment of
section 9 of Guj.
19 of 2005.

7. In the principal Act, in section 10, in sub-section (1),-

(1) in clauses (iii), (iv) and (ix), for the word “Director”, the words “Director General” shall be substituted;

Amendment of
section 10 of Guj.
19 of 2005.

(2) in clauses (v), (vi), (vii) and (viii), the words “or his nominee” shall be added at the end.

8. In the principal Act, in section 12, in sub-section (2), in clause (ix), for the word “Director”, the words “Director General” shall be substituted.

Amendment of
section 12 of
Guj. 19 of 2005.

9. In the principal Act, in section 14, in sub-section (1), -

Amendment of
section 14 of
Guj. 19 of 2005.

(1) in clauses (i), (iii) and (v), for the word "Director", the words "Director General" shall be substituted;

(2) for clause (iv), the following clause shall be substituted, namely :-

"(iv) Deans of the University;".

Amendment of
section 16 of
Guj. 19 of 2005.

10. In the principal Act, in section 16, in sub-section (1), in clauses (i) and (iii), for the word "Director", the words "Director General" shall be substituted.

Amendment of
section 18 of
Guj. 19 of 2005.

11. In the principal Act, in section 18, -

(1) for the word "Director", wherever it occurs, the words "Director General" shall be substituted;

(2) in the marginal note, for the word "Director", the words "Director General" shall be substituted.

Amendment of
section 19 of
Guj. 19 of 2005.

12. In the principal Act, in section 19, -

(1) for the word "Director", wherever it occurs, the words "Director General" shall be substituted;

(2) in the marginal note, for the word "Director", the words "Director General" shall be substituted.

Amendment of
section 20 of
Guj. 19 of 2005.

13. In the principal Act, in section 20, in sub-section (2), in clauses (iii), (iv) and (vii), for the word "Director", the words "Director General" shall be substituted.

Amendment of
section 21 of
Guj. 19 of 2005.

14. In the principal Act, in section 21, for the word "Director", wherever it occurs, the words "Director General" shall be substituted.

Amendment of
section 34 of
Guj. 19 of 2005.

15. In the principal Act, in section 34, in sub-section (2), in clauses (xvii) and (xix), for the word "Director", the words "Director General" shall be substituted.

Amendment of
section 35 of
Guj. 19 of 2005.

16. In the principal Act, in section 35, for the word "Director", the words "Director General" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The State Government has enacted the Ganpat University Act, 2005 to provide for the establishment of the Ganpat University, Kherva, Dist. Mehsana and to confer to it the status of a non-affiliating University. The University has proposed certain changes in the said Act and after due consideration, the State Government has thought it fit to accept some changes which are of normal character.

Accordingly, it is proposed to change the nomenclature of "the Director" to that of "the Director General" and accordingly amendments to that effect is proposed in the Act wherever the word "the Director" occurs. It is also proposed to add certain courses to the existing courses in the objects of the University like designing, architecture, nursing, sports, agriculture, forestry, and fisheries. An amendment is also proposed to the effect that the University may set up off-campus centres, study centres and examination centres within the State with the permission of the regulatory bodies like UGC, AICTE, MCI, etc. Certain amendments have also been proposed in different sections of the

This Bill seeks to amend the said Act to achieve the aforesaid objects.

Dated the 18th March, 2016.

VASUBEN TRIVEDI.

By order and in the name of the Governor of Gujarat,

C. J. Gothi,

Gandhinagar,

Secretary to the Government of Gujarat,

Dated the 19th March, 2016.

Legislative and Parliamentary Affairs Department.